

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.5796-5799 OF 2011

JAMER SINGH AND ORS. ETC.ETC. . . . APPELLANT(S)

VERSUS

UNION TERRITORY, CHANDIGARH ETC.ETC. . . .RESPONDENT(S)

WITH CIVIL APPEAL NOS.5800-5805 OF 2011

CIVIL APPEAL NO.6402 OF 2011

CIVIL APPEAL NO.6403 OF 2011

CIVIL APPEAL NO.6404 OF 2011

CIVIL APPEAL NO.7911 OF 2011

CIVIL APPEAL NOS.5482-5484 OF 2012

CIVIL APPEAL NOS.5485-5486 OF 2012

CIVIL APPEAL NO.5487 OF 2012

CIVIL APPEAL NO.5488 OF 2012

CIVIL APPEAL NO.5489 OF 2012

CIVIL APPEAL NO.5490 OF 2012

CIVIL APPEAL NOS.5491-5495 OF 2012

CIVIL APPEAL NO.5496 OF 2012

CIVIL APPEAL NO.5497 OF 2012

CIVIL APPEAL NO.5499 OF 2012

CIVIL APPEAL NO.5500 OF 2012

CIVIL APPEAL NOS.5501-5502 OF 2012

CIVIL APPEAL NOS.5503-5504 OF 2012

CIVIL APPEAL NOS.5774-5775 OF 2012

CIVIL APPEAL NOS.9273-9276 OF 2012

CIVIL APPEAL NO.9277 OF 2012

CIVIL APPEAL NO.9278 OF 2012

CIVIL APPEAL NO.3268 OF 2013

S.L.P. (C)NO.25835 OF 2013

CIVIL APPEAL NO.4089 OF 2012

CIVIL APPEAL NO.4091 OF 2012

CIVIL APPEAL NO.4090 OF 2012

AND WITH CIVIL APPEAL NOS.4087-4088 OF 2012

O R D E R

1. Delay, if any, is condoned.
2. Application(s) for substitution, if any, is/are allowed.
3. We have heard learned counsel for the parties to the *lis*.

4. We find no good ground to interfere with the impugned judgment(s) and order(s) passed by the High Court. Accordingly, the Civil Appeals as well as the Special Leave Petition are dismissed. No costs.

.....CJI.
(H.L. DATTU)

.....J.
(A.K. SIKRI)

.....J.
(ARUN MISHRA)

NEW DELHI;
JANUARY 13, 2015

ITEM NO.3

COURT NO.1

SECTION IV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5796-5799/2011

JAMER SINGH & ORS.ETC.ETC.

Appellant(s)

VERSUS

U.T CHANDIGARH ETC.ETC.

Respondent(s)

WITH C.A. Nos. 5800-5805/2011

With C.A. No. 6402/2011

With C.A. No. 6403/2011

With C.A. No. 6404/2011

With C.A. No. 7911/2011

With C.A. Nos. 5482-5484/2012

(With Interim Relief and Office Report)

C.A. Nos. 5485-5486/2012

(With Office Report)

C.A. No. 5487/2012

(With Office Report)

C.A. No. 5488/2012

(With Office Report)

C.A. No. 5489/2012

(With Office Report)

C.A. No. 5490/2012

(With Office Report)

C.A. Nos. 5491-5495/2012

(With Office Report)

C.A. No. 5496/2012

(With Office Report)

C.A. No. 5497/2012

(With Office Report)

C.A. No. 5499/2012

(With appln.(s) for substitution for bringing on record lrs. of deceased petitioner and appln.(s) for c/delay in filing appl. for bringing lrs on record and Office Report)

C.A. No. 5500/2012
(With Office Report)

C.A. Nos. 5501-5502/2012
(With Office Report)

C.A. Nos. 5503-5504/2012
(With Office Report)

C.A. Nos. 5774-5775/2012
(With Office Report)

C.A. Nos. 9273-9276/2012
(With Office Report)

C.A. No. 9277/2012
(With Office Report)

C.A. No. 9278/2012
(With Office Report)

C.A. No. 3268/2013
(With Office Report)

SLP(C) No. 25835/2013
(With Office Report)

C.A. No. 4089/2012
(With Office Report)

C.A. No. 4091/2012
(With Office Report)

C.A. No. 4090/2012
(With Office Report)

C.A. Nos. 4087-4088/2012
(With Office Report)

Date : 13/01/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Ravindra Bana, Adv.

Mr.K.G.Bhagat, Adv.
Mr.Rahul Dagar, Adv.
Ms.Manju Bhagat, Adv.

Mr. Vineet Bhagat,Adv.
Mr.Anil Nauriya,Adv.
Ms. Sumita Hazarika,Adv.

Mr.N.M.Popli, Adv.
Mrs. B. Sunita Rao,Adv.

Mr. Nikhil Goel,Adv.
Ms.Naveen Goel, Adv.
Mr.Marsook Bafaki,Adv.

Ms.Suresh Kumari, Adv.
Ms.Divya Mishra, Adv.
Mr. S. L. Aneja,Adv.

Mr.V.K.Jhanji, Sr.Adv.
Ms. Jyoti Mendiratta,Adv.

For Respondent(s) Mr. Jatinder Kumar Bhatia,Adv.

Mr.Shubham Bhalla,Adv.
Mr. Ritesh Khatri,Adv.

Mr. Gopal Singh,Adv.
Ms.Vimla Sinha,Adv.
Ms.Rashmi Shrivastava, Adv.

Mr. Sudarshan Singh Rawat,Adv.

Mr.T.S.Doabia, Sr.Adv.
Mr.Manpreet Singh Doabia, Adv.
Ms. Kiran Bhardwaj,Adv.

Ms. Kamini Jaiswal,Adv.

Mr.Sangram Singh Saron, Adv
Mr. Shree Pal Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay, if any, is condoned.

Application(s) for substitution, if any, is/are allowed.

We have heard learned counsel for the parties to the *lis*.

Appeals as well as the Special Leave Petition are dismissed with no order as to costs, in terms of the signed order .

(G.V.Ramana)
Court Master

(Signed order is placed on the file)

(Vinod Kulvi)
Asstt.Registrar